

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.1889 OF 2020

(Crime No.96/2020 of Sasthamcotta Police Station, Kollam District)

Petitioner/Accused No.6:

Anas @ Aniyam Vava aged 23 years, S/o. Basheer,
Kochuveetil Vadakkathil,
Thekkan Mynagappally,
Mynagappally, Kollam District

By Adv. Ruksana N P

Respondent/Complainant:

State of Kerala, Represented by Sub Inspector of Police,
Sasthamcotta Police Station, Kollam District,
Rep. by Public Prosecutor, High Court of Kerala,
Ernakulam.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON
12.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

Crl.M.A No.1 of 2020
in
B.A.No.1889 of 2020

Dated this the 12th day of May, 2020

O R D E R

The above petition is filed for extending the time to surrender before the regular court. This Court granted bail on condition that the petitioner will surrender before the court concerned within 30 days.

2. According to the learned counsel for the petitioner he was not able to surrender before the court concerned within time because of the lockdown. He want an extension of time.

Considering the facts and circumstances of the case, the time to surrender prescribed in the order dated 4.4.2020 in B.A. No.1889/2020 is extended for a period of one month.

**P.V.KUNHIKRISHNAN
JUDGE**